

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, New Delhi- 110 011**

POLICY CIRCULAR NO. 25 (RE –2001)/1997-2002 Dated:20.02.2002

To

All Licensing Authorities
All Commissioners of Customs,

Subject: Port restrictions on import of natural rubber (all items classified under Exim Head no. 40.01).

Attention is invited to notification no. 41 (RE-2001)/97-02 dated 19.12.2001, regarding port restrictions on import of natural rubber. Representations have been received, seeking clarification regarding applicability of these provisions on import of natural rubber made by EOUs, units in EPZ and units in SEZ.

The matter has been considered and it is clarified that the port restrictions as per the aforementioned notification shall be applicable on import of natural rubber made by EOUs and units in EPZ. However, these restrictions shall not be applicable on import of natural rubber made by units in SEZ.

This issues with approval of DGFT.

(O.P. Hisaria)
Dy. Director General of Foreign Trade